

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 375
ANSWERED ON 02.02.2026**

Establishment of Foreign University Campuses in India

375. Shri Appalanaidu Kalisetti:

Will the Minister of EDUCATION be pleased to state:

- (a) the number of foreign universities that have applied to establish campuses in India under the University Grants Commission (UGC) guidelines, State-wise, specifically in Andhra Pradesh;
- (b) the present status of these applications, including the number of institutions granted approval and issued letters of intent, with particular reference to Andhra Pradesh;
- (c) the proposed academic infrastructure and programmes to be offered by such foreign universities in the country;
- (d) the details of any Government funding provided to support the establishment of these foreign campuses, State-wise, including funds allocated to Andhra Pradesh; and
- (e) the oversight and monitoring mechanisms prescribed under the UGC guidelines for regulating such foreign university campuses, including those proposed in Andhra Pradesh

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)

- (a) to (e): A number of Foreign Higher Educational Institutions (FHEIs) have expressed interests to establish their branch campuses in India, under the University Grants Commission (UGC) (Setting up and Operation of Campuses of Foreign Higher Educational Institutions in India) Regulations 2023.

UGC has issued **14 Letters of Intent (LoIs)** to FHEIs from **Australia, Italy, the United Kingdom, and the United States of America** to establish campuses across India, including **Bengaluru (Karnataka), Delhi NCR, Mumbai (Maharashtra), and Chennai (Tamil Nadu)**. The FHEIs proposing to open branch campuses in India have indicated to run programmes in business, economics, accounting, finance, software engineering, data science, artificial intelligence, cybersecurity, game design, entrepreneurship, innovation, biomedical sciences, among other emerging fields to meet global academic and industry demands.

UGC has instituted a single-window clearance mechanism and constituted a high-powered Standing Committee to evaluate the proposals for establishment of FHEI campuses in India.

The Committee examines the applications and makes recommendations to the Commission. Based on these recommendations, UGC grants in-principle approval and issues a Letter of Intent. Only FHEIs ranked within the top 500 globally ranked universities are eligible, and applicants must submit the latest accreditation or quality assurance reports from recognized bodies.

UGC regulatory framework is designed to ensure that the education imparted in India is of the same standard as that offered at the parent campus abroad, while also ensuring compliance with applicable laws and regulations in India. The qualifications awarded by FHEIs under the UGC Regulations shall be recognized and treated as equivalent to any corresponding qualification awarded by Indian Higher Educational Institutions, and no further equivalence from any authority would be required.

Further, the government has also constituted a 'Facilitation Committee for FHEIs' on 16th December 2025. The Committee is mandated to assist the FHEIs in establishment of their campuses in India, after the hand-over of the LoI by UGC. The Committee also oversees and monitors the academic/financial/governance etc. related aspects vis-à-vis the regulatory mechanisms in India.
